

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.131
TP 128 of 2016(CP 55 of 2016)

Proceedings under Section 397-398

IN THE MATTER OF:

Avni Dharmesh Patel
V/s
Venus Procon Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 04/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Alkesh Jalan, PCS
For the Respondent : Mr. Ujas Patel, Adv. for Mr. Aditya Pandya, Adv.

ORDER

Now the physical copy of the additional affidavit has been placed before us, which was filed on 07.12.2023, vide inward diary No. 4977, by the respondent. Learned Counsel for the respondent pointed out the seizure memo which was in Gujarati Language and translated copy annexed therein is not in a proper manner. Hence, he requested that he be permitted to file a better translated copy of the vernacular documents annexed with the additional affidavit, which is allowed. On the other hand, the learned PCS seeks indulgence to apply for a certified copy of the same before the concerned Court. Let the appropriate application be moved by the applicant and take the proper steps for the concerned Authority/Criminal Court.

Re-list on 14.03.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)